

ITEM NO.1

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 33/2022

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.8328/2022-STAY APPLICATION and IA
No.8325/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 12-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Manohar Lal Sharma, in-person

For Respondent(s)

UPON hearing ptr. in person the Court made the following
O R D E R

Application for permission to appear and argue
in person is allowed.

Heard the petitioner appearing in person.

We find no merit in the Writ Petition.

The Writ Petition is, accordingly, dismissed.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)